

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 649/TT/2020**

<b>Subject</b>	:	Petition for determination of transmission tariff of 2019-24 tariff period of two assets under “ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)” in Northern Region.
<b>Date of Hearing</b>	:	1.8.2022
<b>Coram</b>	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Ltd.
<b>Respondents</b>	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 17 Others
<b>Parties present</b>	:	Shri Deep Rao Palepu, Advocate, GPTL Shri Sahil Kaul, Advocate, GPTL Ms. Harleen Kaur, Advocate, GPTL Shri Arjun Agarwal, Advocate, GPTL Shri S.S Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL Ms. Anisha Chopra, GPTL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. The instant petition is filed for determination of transmission tariff for the 2019-24 period for **Asset-I**: 1X1500 MVA 765/400 kV ICT-II along with associated bays and 2 Nos. 400 kV Line Bays for termination of 400 kV D/C Aligarh-Pritala TBCB Line at Aligarh 765 kV Switching Sub-station and **Asset-II**: 1X1500 MVA 765/400 kV ICT-I at Aligarh 765 kV Switching Sub-station under “ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)” in Northern Region.



b. COD of the Assets-I and II is claimed as 1.11.2019 and 12.12.2019 respectively under Regulation 5(2) of the 2019 Tariff Regulations as the associated 220 kV downstream transmission system under the scope of HVPNL is not ready.

c. Remaining transmission assets under NRSS-XXXVIII are covered under Petition No. 118/TT/2020.

d. There is time over-run of 4 months and 2 days and 5 months and 13 days in case of Asset-I and Asset-II respectively.

e. The time over-run is mainly on account of obtaining shutdown which was received only on 25.10.2019. It took 115 days to obtain the approval for shutdown which has resulted in time over-run in commercial operation of the instant assets.

f. Completion cost is within the apportioned approved cost and hence there is no cost over-run.

g. Reply to Technical Validation letter has been submitted vide affidavit dated 15.9.2021, wherein the details of liability flow statement, ACE, IDC discharge statement and the status of downstream system have been submitted.

h. COD of the asset is being claimed under Regulation 5(2) of the 2019 Tariff Regulations as both the assets were charged on “no load” and there was no power flow, which was basically due to the non-commissioning of downstream system under the scope of HVPNL. GPTL has already completed its line and declared deemed COD on 6.8.2019. The downstream transmission system under the scope of HVPNL was charged on 18.3.2020 and Power flow has started from 20.3.2020.

i. Rejoinder to the reply of GPTL and UPPCL and reply to the RoP has already been filed.

j. No reply has been received from HVPNL.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the permission for shutdown was to be taken before the SCOD which was 28.6.2019, however the same was sought only on 3.7.2019. With respect to approval of shutdown, OCC minutes have been submitted. Details of approval of SCM and RPC minutes regarding planning of the assets have been submitted which was envisaged to cater to the demand of Gurugram and Prithala.

4. The Commission directed the Petitioner to submit a note on affidavit by 17.8.2022 with a copy to the Respondents regarding the purpose of the 2X1500 MVA ICTs at Aligarh Sub-station and power flow details of the 2X1500 MVA ICTs. The status of downstream transmission line and sub-stations i.e. Prithala-Kadarpur line and Kadarpur-Sohna line, the 400/220 kV GIS Sub-station at Kadarpur, 400/220



kV GIS Sub-station at Prithala and Sohna Road in Gurgaon and date actual power flow on these assets. If the said transmission lines and sub-station are implemented under TBCB route, the actual COD of the assets. The Commission observed that the Petitioner may seek, if required, the help of CTU for filing the aforementioned information. The Commission also directed the Petitioner to submit whether the Petitioner is having any implementation agreement with HVPNL and if so submit the same. The Respondents may file their reply to the note on or before 29.8.2022.

5. Learned counsel for Gurgaon-Palwal Transmission Limited (GPTL) submitted that GPTL has filed Petition No. 90/MP/2020 claiming that its transmission line was affected by *force majeure* events and it is pending adjudication before the Commission and it may have some bearing on the issues raised in the instant petition.

6. The Petition No. 90/MP/2020 is listed on 16.8.2022 and the instant petition shall be disposed after the disposal of Petition No. 90/MP/2020.

7. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

